585

STUDENTS PASSING OUT FROM THE INDIAN INSTITUTE OF TECHNOLOGY

- 22. SHRI M. VALIULLA: Will the Minister for EDUCATION be pleased to state:
- (a) the number of students who passed from the Indian Institute of Technology at Kharagpur in 1954 in each of the various courses:
- (b) the basis on which persons are selected for admission into that institute; and
- (c) the number of students who (i) applied for admission and (ii) got admission, into the institute during the year 1954?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) Number of students who passed out during 1953-54—

(i) Post-graduate courses—Total 31 as follows: —

Production Techno
logy ... 15
Combustion Engineering and Fuel
Economy ... 9
Industrial Engineering ... 7

(ii) Undergraduate courses—Nil.

The first batch of students will appear for their final examination in April 1955.

(b) Admissions are made on the basis of merit as assessed from the applicant's past academic record, as well as, in the case of applicants for admission to undergraduate courses, on the basis of interview tests by the Regional Selection Committees set up for the purpose. Beginning from the Session 1955-56, candidates seeking admission to undergraduate courses will be required to appear for a written admission examination. The admissions are subject to reservation of 20 per cent, (previously 12J per cent.) seats for stu-

dents having prescribed minimum admission qualifications, belonging to the Scheduled Castes and Scheduled Tribes and 30 per cent, (previously 37J per cent.) for students from States where adequate facilities for technical education do not exist.

(c) (i) Number applied .. 3,260 (ii)

Number admitted ... 317

PETITION ON THE CODE OF CRI-MINAL PROCEDURE (AMEND MENT) BILL, 1954

SECRETARY: Sir, I have to report to the House that a petition relating to the Code of Criminal Procedure (Amendment) Bill, 1954, pending before this House has been received by me.

PAPERS LAID ON THE TABLE

FINAL ORDER NO. 20 OF THE DELIMITATION COMMISSION, INDIA REGARDING THE STATE OF HIMACHAL PRADESH AND BILASPUR.

THE MINISTER IN THE MINISTRY OF LAW (SHRI H. V. PATASKAR): Sir, I beg to lay on the Table a copy of Final Order No. 20, dated the 14th January 1955, made by the Delimitation Commission, India, under section 23 of the Himachal Pradesh and Bilaspur (New State) Act. 1954, amending its final Orders No. 1, dated the 17th July 1953 and No. 5, dated the 21st December 1953. [Placed in the Library, see No. S-30/55.]

FINAL ORDERS No. 21 AND No. 22 OF THE DELIMITATION COMMISSION, INDIA, REGARDING THE STATES OF ASSAM AND VINDHYA PRADESH.

THE MINISTER IN THE MINISTRY OF LAW (SHRI H. V. PATASKAR): Sir, I also beg to lay on the Table a copy